GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:383
ANSWERED ON:07.12.2010
TERRORIST GROUPS
Baske Shri Pulin Bihar:M.Thambidurai Dr.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a number of terrorist groups are reported to be active in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether such groups are receiving funds from abroad including international syndicates;
- (d) if so, the details thereof; and
- (e) the details of the steps taken by the Government to neutralise such sources of funding and check terrorist activities in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 383 FOR 07.12.2010.

(a) to (d): The Schedule to Unlawful Activities (Prevention) Act (UAPA) under Section 35 contains a list of 35 entries/entities which have been listed as terrorist organisations. These organisations operate at inter-state/intra-state/international level, depending on their area of activities. The list of such organisations is at Annexure-I. Further, nine organisations have also been notified as Unlawful Associations under section 3 of UAPA. The list of these Unlawful Associations is at Annexure-II. Some of these organisations are terrorist organisations. Apart from the above, some other organisations have also come to the adverse notice of the Government for their involvement in terrorist/extremist activities.

As per the available information, some of the militants /terrorists active in India obtain funds from abroad through hawala and transfer of money from banking channels.

(e): The Central Intelligence/Security agencies work in tandem with their counterparts in the States, which has, inter-alia, resulted in the arrest of a number of persons involved in facilitating funds/ financing of terrorism. The Unlawful Activities (Prevention) Act, 1967 has been amended in 2008 to reinforce the punitive provisions to combat terrorism, which includes strengthening of provisions for Combating Financing of Terrorism. The Prevention of Money Laundering Act was amended and notified in 2009 and the amended provisions inter-alia include offences under UAPA as well as certain other IPC offences as Schedule offences under the Prevention of Money Laundering Act.